

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

28.09.2011

CP 09/2011 (OA No. 147/2009)

None present for applicant.

Mr. Mukesh Agarwal, Counsel for respondents.

Heard. The CP is dismissed by a separate order.

*Anil Kumar*

(Anil Kumar)  
Member (A)

*K. S. Rathore*

(Justice K.S.Rathore)  
Member (J)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JAIPUR BENCH, JAIPUR.

Jaipur, the 28<sup>th</sup> day of September, 2011

**CONTEMPT PETITION NO. 09/2011**  
**IN**  
**ORIGINAL APPLICATION No. 147/2009**

CORAM :

HON'BLE MR.JUSTICE K.S.RATHORE, JUDICIAL MEMBER  
HON'BLE MR.ANIL KUMAR, ADMINISITRATIVE MEMBER

Rukma Devi wife of Late Shri Sita Ram Yadav, aged about 41 years, resident of 1/20, GSI Colony, Malviya Nagar, Jaipur.

... Applicant  
(By Advocate : None )

Versus

1. Shri A. Sundermurthy, Director General, Geological Survey of India, 27, J.L. Nehru Road, Kolkatta.
2. Shri V.P. Sinha, Dy. Director General, Geological Survey of India, Western Zone, IIIrd Floor, G-Block, 15-16, Jhalana Doongri, Jaipur.

... Respondents  
(By Advocate : Mr. Mukesh Agarwal)

**ORDER (ORAL)**

The applicant has filed this Contempt Petition against the alleged violation of the order dated 25.11.2010 passed in OA No. 147/2009 whereby this Tribunal had directed the respondents as under:-

"5. Thus in view of what has been stated above,, the only direction which can be given in the facts & circumstances of this case is that the respondents shall consider the case of the applicant for compassionate appointment against the vacant Group 'D' post to be filed in by way of direct recruitment against 5% quota in case the vacancies are available and respondents have taken decision to merge AMSE Wing Bangalore with GSI Jaipur. Such a consideration shall be done within a period of three months from the date of receipt of a copy of this order."



2. Pursuant to the direction given by this Tribunal, the respondents have placed a copy of order dated 09/15.02.2011 (Annexure A/3). Upon bare perusal of this order it reveals that due to non-availability of direct recruitment posts against 5% quota for compassionate appointment, the case of the applicant could not be considered at this stage. It is made clear that his case will be considered as & when post arises and as per the seniority within the time limit as prescribed by the DOPT from time to time.

3. We are fully satisfied that the order passed by this Tribunal has been fully complied with vide order dated 09/15.02.2011. Consequently, the Contempt Petition fails and the same is dismissed. Notices issued to the respondents stand discharged.



(Anil Kumar)  
Member (A)



(Justice K.S.Rathore)  
Member (J)

